

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.061/00406/2019**  
**Chandigarh, this the 10<sup>th</sup> day of May, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
Bua Ditta son of Sh. Shanga Ram resident of Village Gulami Chak, P.O. Gole Gujral Camp Tehsil and District Jammu 180001 (Aged 55 years) (Group C)

....**Applicant**

**(Present: Mr. Abhay Kumar Sharma, Advocate)**

**Versus**

1. Council of Scientific and Industrial Research through its Director General, Anusandhan Bhawan, Rafi Marg, New Delhi – 110001.
2. Director, Indian Institute of Integrative medicine, Canal Road, Jammu Tawi – 180001.
3. Director, Regional Research Laboratory Canal Road, Jammu Tawi – 180001.
4. Controller of Administration Regional Research Laboratory Canal Road, Jammu Tawi – 180001.

....  
**Respondents**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The solitary prayer in this O.A. is to direct the respondents to consider the case of the applicant for promotion to the post of Assistant Section Officer (S&P) from due date.
2. Learned counsel submitted that the applicant is fully eligible for promotion to the post of Assistant Section Officer (S&P) w.e.f. the date the post has fallen vacant, with the retirement of one Mr. Y.K. Mishra, on 30.04.2017. He argued that the applicant has a

right of consideration for promotion to the higher post, but despite his repeated requests since 2017, the latest one being 06.09.2018 (Annexure A-1 colly), no DPC has been constituted to consider the eligible candidates for promotion to the post of Assistant Section Officer though the post is lying vacant. He, therefore, prayed that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his representation in accordance with law, within a time frame.

3. Issue notice to the respondents.

4. At this stage, Mr. Sanjay Goyal, Sr. CGSC appears and accepts notice on their behalf. He does not object to the disposal of the O.A., in the above terms.

5. In the wake of above, the O.A. is disposed of, with a direction to the respondents to address the grievance of the applicant, as raised in his representation dated 06.09.2018 (Annexure A-1 colly), in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. MA No. 061/000714/2019 stands disposed of accordingly.

6. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(P. GOPINATH)  
MEMBER (A)**

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**(SANJEEV KAUSHIK)  
MEMBER (J)**  
**Dated: 10.05.2019**